

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.506/2005

Monday this the 6th day of March 2006.

CORAM:

HON'BLE MR.N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

Attakoya K,
Kandeth House, Androth Island P.O.,
Union Territory of Lakshadweep. Applicant

(By Advocate Shri V.P.Mohammed Niyas)

Vs.

1. The Administrator,
Union Territory of Lakshadweep,
Kavarathi Island.
2. The Director of Medical & Health Service,
Directorate of Medical & Health Service,
Kavarathi.
3. The Union of India, Ministry of Health rep. By
Secretary, New Delhi.

(By Advocate Shri Shafik M.A.(R.1&2)
(By Advocate Shri TPM Ibrahim Khan, SCGSC(R3)

The Application having been heard on 6.3.2006
the Tribunal on the same day delivered the following

ORDER

HON'BLE MR. N. RAMAKRISHNAN, ADMINISTRATIVE MEMBER

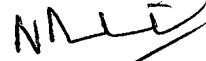
Learned counsel for the respondents has made a reference in paragraph 3 of the reply statement in which it has been averred that the application for compassionate appointment is now before the Committee constituted for selection of candidates for compassionate appointment. Learned counsel for the applicant has no objection if a direction is given to the Committee for considering his application and to take a decision within a time frame fixed by this Tribunal. Learned counsel for the applicant suggests a time frame of one month, whereas



the learned counsel for the respondents suggests that, it may not be practical to take a decision within one month. Since the matter is pending for a long time, it may be ordered that the matter would be disposed within a period of three months from the date of receipt of a copy of this order and the respondents shall file a compliance report after taking such a decision within 15 days.

2. O.A. is disposed of with the above directions. No costs. (Copy may be given to the counsel for the respondents today itself.)

Dated the 6th March, 2006.



N.RAMAKRISHNAN
ADMINISTRATIVE MEMBER

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